## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-560(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Pvt. Ltd.

Applicant/Petitioner

Vs.

NIIL Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant: Mr. Alok Kumar, Ms. Somya Yadava, Mr. Siddhant

Tripathi, Mr. Avi Pandey, Mr. Anupam Sanghi, Advs.

For the Respondent:

## ORDER

Learned counsel for the petitioner states attempts have been made to serve the respondents on the address given in the master data and even notices were sent to email.

A visual examination of the packets containing the notices along with a copy of the petition would reveal that the respondents have opened the packets and then the packets have been returned back with an endorsement that there is no such firm. E-mail notices have bounced back but no one has appeared. Therefore, it appears that there is no possibility of serving the respondents by ordinary post and a case for serving the respondents by substituted service is made out.

Let steps for substituted be taken in accordance with Rule 38 (4) of NCLT Rules, 2016 read with Order V Rule 20 CPC.

List for further consideration on 24.01.2018.

Sdi

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

18.12.2017 VINEET